

HIGH COURT OF MADHYA PRADESH,
BENCH AT GWALIOR

W.P. No.5353/2014

(Neelesh Kumar Tomar & another Vs. State of M.P. & others)

(1)

Gwalior, dated : 15/9/2020

Shri Siddharth Sharma, Advocate for the petitioners.

Shri Ajay Singh Raghuvanshi, Panel Lawyer for the respondents/State.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

Heard on I.A. No.3952/2020, an application seeking withdrawal of the writ petition.

The application is allowed.

The writ petition is dismissed as withdrawn with liberty to approach again, in accordance with law, if occasion so arises.

(S.A.Dharmadhikari)
Judge

(and)